

ITEM NO.39

COURT NO.14

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 7224/2024

[Arising out of impugned final judgment and order dated 01-03-2024 in CRP No. 3431/2023 passed by the High Court for The State of Telangana at Hyderabad]

MODERATORS COMMISSARY AND BISHOP & ANR.

Petitioner(s)

VERSUS

RT. REV. DR. A.C. SOLOMON RAJ & ORS.

Respondent(s)

IA No. 184705/2024 - APPLICATION FOR TAGGING/DETAGGING, IA No. 158313/2024 - APPLICATION FOR TRANSPOSITION, IA No. 93776/2025 - APPROPRIATE ORDERS/DIRECTIONS AND IA No. 107253/2024 - CONDONATION OF DELAY IN FILING THE SPARE COPIES
IA No. 101992/2024 - VACATING STAY

Date : 16-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. Abhijeet Sinha, AOR
Mr. A. Srinivas, Adv.
Ms. Rimmi Bharadwaj, Adv.

For Respondent(s) Mr. Pranjal Kishore, AOR
Mr. Abhijeet Sinha, AOR

Mr. Sirajudeen, Sr. Adv.
Mr. P. Venkat Reddy, Adv.
Mr. Prashant Kumar Tyagi, Adv.
Mr. Srinivas Reddy, Adv.
M/S. Venkat Palwai Law Associates, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Having heard the learned senior counsel appearing for the parties, we find no good ground and reason to entertain this

special leave petition or interfere with the impugned judgment/order passed by the High Court.

The special leave petition is, accordingly, dismissed.

Interim order dated 09.04.2024 shall stand vacated.

We, however, make it clear that the dismissal of this special leave petition and the observations made by the High Court in the impugned order would have no bearing on the pending proceedings, which shall be considered and decided on their own merits and in accordance with law.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
AR-CUM-PS

(PREETI SAXENA)
COURT MASTER (NSH)